

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "E" MUMBAI**

**BEFORE SHRI SAKTIJIT DEY (JUDICIAL MEMBER) AND
SHRI S. RIFAUR RAHMAN (ACCOUNTANT MEMBER)**

**ITA No. 3466/MUM/2019
Assessment Year: 2015-16**

Sonal Kamal Gupta,
16A, Andheri Industrial
Estate, Veera Desai Road,
Andheri (West),
Mumbai-400053.
PAN No. ADTPG 0353 J
Appellant

Vs. Dy. CIT C.C.-5(1),
Room No. 1928, Air India
Building, Nariman Point,
Mumbai-400021.

Respondent

Assessee by : None
Revenue by : Ms. Padmaja Siripurapu, CIT-DR

Date of Hearing : 02/06/2021
Date of pronouncement : 02/06/2021

ORDER

PER S. RIFAUR RAHMAN, A.M.

This is an appeal filed by the assessee. The relevant assessment year is 2015-16. The appeal is directed against the order of the Commissioner of Income Tax (Appeals)-53, Mumbai [in short 'CIT(A)'] and arises out of the assessment completed u/s 143(3) r.w.s. 153A of the Income Tax Act 1961, (the 'Act').

2. At the outset, when the appeal was called out for hearing, none has appeared on behalf of the assessee in spite of calls. Vide letter dated 04.05.2021, assessee submitted that it has filed the necessary declaration under Direct Tax

Vivad se Vishwas Act, 2020 (Act 3 of 2020) and confirmed the receipt of Form-3 and prayer to withdraw the appeal.

3. The Ld. DR also did not object to course so suggested.
4. In view of the above, we dismiss the appeal as withdrawn based on the letter submitted before us and assessee has filed the relevant Form No. 3 under the Vivad se Vishwas scheme, 2020.
5. In the result, the appeal is dismissed as withdrawn.

Order pronounced in the open Court on 02/06/2021.

Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER

Sd/-
(S. RIFAUR RAHMAN)
ACCOUNTANT MEMBER

Mumbai;

Dated: 02/06/2021

Rahul Sharma, Sr. P.S.

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A)-
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER,

(Dy./Assistant Registrar)
ITAT, Mumbai